

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

R.P.No.66/2003 in OA.NO.2/99

Dated this the 29th day of Feb 2004.

CORAM : Hon'ble Shri A.K.Agarwal, Vice Chairman

Hon'ble Shri S.G.Deshmukh, Member (A)

1. Union of India
through the Director,
Director General of
Health Services,
Ministry of Health & Family Welfare,
Nirman Bhavan, New Delhi & Ors.

...Applicant
(Original
Respondents)

By Advocate Shri S.S.Karkera
for Shri P.M.Pradhan

vs.

Mangesh Prabhakar Mhatre,
R/at 6-B, Ashirwad,
89, Mughat Street,
Girgaon, Mumbai.

...Respondent
(Original
Applicant)

By Advocate Shri S.P.Kulkarni

ORDER

{Per : Shri A.K.Agarwal, Vice Chairman}

This application for reviewing the order dated 10.12.2002 passed in OA.No.2/99 has been filed by the petitioner (Original Respondents). The petitioner (Original Respondents) had filed a Writ Petition in the High Court against the said order of the Tribunal. The High Court while dismissing the Writ Petition made following remarks.


..2/-

Asul

"An appropriate course in such cases is to approach the same court and get the record corrected. In the instant case, as the statement was made before the Tribunal which has been reflected in the order and on that basis the order impugned in this petition was passed, it cannot be said to be illegal or contrary to law".

2. In view of the observation of the Hon'ble High Court indicated above, the petitioner (Original Respondents) has filed this Review Petition for making the necessary correction in the order dated 10.12.2002 passed in OA.NO.2/99. The words "Recommending the case" should be replaced by the words "sent the proposal". As a result, the 10th line of Para 2 reads as follows :- "Director sent the proposal of the applicant for regularisation".

3. The above corrections may be carried out. The Review Petition is disposed of accordingly.


(S.G. DESHMUKH)
MEMBER (J)


(A.K. AGARWAL)
VICE CHAIRMAN

mrj.